

(b) if so, the details thereof and the details of the measures being undertaken to comply with the audit;

(c) whether it is a fact that the DGCA is understaffed and not able to discharge its functions effectively; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) Yes, Sir. ICAO would be conducting an ICAO Coordinated Validation Mission (ICVM) of India to assess and validate the corrective actions taken by India on the findings and recommendations of the audit of India conducted by ICAO in October, 2006.

The audit of October, 2006 resulted in 70 findings and recommendations in the areas of legislation, organization, operations, airworthiness, licensing, aerodromes, air navigation services and accident investigation. The main areas of concern related to shortage of manpower in DGCA, lack of regulation of air navigation services in India, Independence of aircraft accident/ incident investigation and enforcement of aviation regulations. A majority of the findings and recommendations have been implemented.

(c) and (d) No Sir, Though there is a shortage of manpower in the DGCA, it is functioning effectively by engaging/hiring the consultants and technical inspectors on secondment etc.

Flying schools in the Country

1713. SHRI SHYAMAL CHAKRABORTY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of flying schools in the country and the number of trainees in them;

(b) the training fee being charged per student; and

(c) the number of students who got eligibility certificates in the last three years?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) There are 44 Flying Schools in the country. The Information regarding number of trainees in these flying schools is being collected and will be laid on the Table of the House.

(b) DGCA does not regulate training fee charged by flying schools.

(c) No eligibility certificate is issued by Flying Training Institute (FTI). FTI conducts training as per the DGCA approved syllabus.

Operation of flights by foreign registered aircrafts

1714. DR.V. MAITREYAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether foreign registered aircrafts are granted permission for non-scheduled flights in accordance with the civil aviation requirements issued by the Directorate General of Civil Aviation (DGCA);

(b) if so, the details of aircrafts registered in foreign countries which operated in India during each of the last three years, air lines-wise;

(c) whether the concerned agencies failed to check the recurrence of such cases; and

(d) if so, the reasons therefor and the corrective measures taken by Government in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Yes, Sir.

(b) Aircraft registered in foreign countries who were granted permission for non-scheduled flights in India during the last three years included passenger and tourist charter flights, cargo and ambulance flights as well as flights used by VIP's and private individuals for business and other purposes.

(c) and (d) The Non-Scheduled flight clearances to these foreign registered aircraft Operators is given in accordance with the Civil Aviation Requirements (CAR) Section 3 Series F Part 1 issued by Directorate General of Civil Aviation (DGCA).

Airports in Madhya Pradesh

†1715. SHRI THAAWAR CHAND GEHLOT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of airports under the Airports Authority of India (AAI) in Madhya Pradesh;

(b) the number of airports to be developed as international airports out of them;

† Original notice of the question was received in Hindi.